

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH: ALLAHABAD.

Original Application No.1247 of 2003.

Allahabad this the 24th day of November 2003,

Hon'ble Maj Gen K.K. Srivastava, Member-A.
Hon'ble Mr. A.K. Bhatnagar, Member-J.

Aftab Mohd. Khan,
S/o Late Navi Mohd.
R/o T-7/A, Railway Colony,
N.E. Railway Station, Mandhana,
Kanpur.

.....Applicant.

(By Advocate : Sri K.K. Mishra)

Versus.

1. Union of India
through General Manager,
North East Railway,
Gorakhpur.
2. Divisional Railway Manager,
North East Railway,
Izatnagar, Bareilly.
3. Senior Divisional Personnel Officer,
North East Railway,
Izatnagar, Bareilly.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O R D E R

(By Hon'ble Maj Gen K.K. Srivastava, A.M)

In this O.A., filed under section 19 of
Administrative Tribunals Act 1985, the applicant has
prayed for direction to respondents to pay the salary
for the period of 04.06.1999 to 08.06.2001.

2. The grievance of the applicant is that in
pursuance to the directions contained in the letter

of respondents dated 01.06.2001 (Annexure A-5), the applicant filed his representation followed by reminder, the last being dated 26.04.2002 (Annexure A-6) but the same are still pending.

3. Learned counsel for the applicant submitted that respondents ought to have decided the representation of the applicant which they have not ~~done~~ so far.

4. This is a fit case to be decided at the admission stage itself, therefore, we are rejecting the prayer of the respondent's counsel for grant of time to file counter affidavit.

5. We have heard counsel for the parties, perused the records. The following has been mentioned by the respondent No.3 in the letter dated 01.06.2001 (Annexure A-5).

“यदि आप चाहें तो मंधना स्टेशन से विराम होने एवं मुनः मंधना में कार्यकार प्रवर्ण करने के बीच की अवधि के लिए अवकाश प्राप्ति दे सकते हैं।”

6. In view of the above, in our opinion, the interest of justice shall better be served if direction is given to respondent No.2 to decide the representation of the applicant dated 26.04.2002 by a reasoned and speaking order within specified time.

7. In the facts and circumstances of the case, the O.A. is disposed of at the admission stage itself with direction to respondent No.2 to decide the representation of the applicant dated 26.04.2002 by a reasoned and speaking order within ^a period of 2 months from the date of communication of this order.

No order as to costs.

Manish/-


Member-J


Member-A.